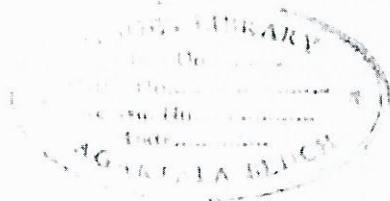




Tripura Hindu Marriage Registration Rules, 1957

(Alongwith Amendment dt. 23.03.1991)



Part III.—Acts of the Government of Tripura.

No. F 3(145)-LR/55
Tripura Administration
Office of the Judl. Secretary & Legal Remembrancer.

The following Rules are published in the Tripura Gazette for general information.
Agartala, the 27th August, 1957.

R. N. SHINGHAL
Judl. Secretary & Legal Remembrancer.

TRIPURA ADMINISTRATION
OFFICE OF THE JUDICIAL SECRETARY & L. R.

No. F. 3(145)-LR/55.

NOTIFICATION.

Agartala, the 26th August, 1957.

In exercise of the powers conferred by sub-sections (1) and (4) of section 8 of the Hindu Marriage Act, 1955 (25 of 1955) read with Government of India, Ministry of Law Notification No. S. R. O. 2063, dated the 19th September, 1955 the Chief Commissioner, Tripura is pleased to make the following Rules:—

RULES.

1. (i) These rules may be called the Tripura Hindu Marriage Registration Rules, 1957.
(ii) They extend to the whole of the Territory of Tripura.
(iii) They shall come into force with immediate effect.
2. In these rules unless the context otherwise requires,—
 - (a) "Act" means the Hindu Marriage Act, 1955 (25 of 1955);
 - (b) "Marriage" means the Hindu Marriage solemnised under the Act;
 - (c) "Registrar" means the Hindu Marriage Register kept under section 8 of the Act;
 - (d) "Registrar" means an officer appointed by the Chief Commissioner to discharge the functions of a Registrar under the Act and these rules;
 - (e) "Section" means a section of the Act;
 - (f) "Form" means a form appended to these rules.
3. (i) Every Registrar shall maintain a register which shall be in the form of a book in Form 'B' appended to these rules, consisting of blank pages serially numbered.
(ii) The Registrar shall certify under his signature, on the title page of every blank register, the number of pages actually contained in such register, and shall also note the date on which the register was opened by him.
(iii) The registers, used by the Registrar, shall be numbered serially, beginning with the figure "1".
4. (i) Every application for registration of particulars relating to a marriage, shall be made to the Registrar in the Form 'A' appended to these rules within a period of thirty days from the date of the marriage. Such application shall be signed by the parties to the marriage, and where the bride shall not have completed the age of 18 years, it shall, in addition, be signed by her guardian in marriage with whose consent the marriage was solemnised.
(ii) Such application shall also be signed by the officiating priest, if any.
(iii) It shall be accompanied by a fee of Rs. 2.

(iv) The application shall be endorsed by the Registrar with the following endorsement on the reverse thereof:—

"The application and the fee of Rs. 2 were received by me on195 and the application is filed at serial No... ..of 19...on page.....of volumeof the Register of Hindu Marriages, maintained under the Hindu Marriage Act, 1955 (25 of 1955).

5. The Registrar shall on application give certified copies of extracts from the Register on payment of a fee of Rs. 4/- per certified extract from the Register.

6. (i) If any application received by the Registrar under rule 4 is not accompanied by a fee of Rs. 2, or it is defective in any respect, the Registrar shall refuse to entertain the application, unless the parties to the marriage pay the said fee or remedy the defect, as the case may be, within such time as may be specified by him.

(ii) If the Registrar receiving such application has no jurisdiction to receive the same, he shall send the application to the Registrar having such jurisdiction and inform the persons making the application accordingly.

7. (i) Blank forms of application shall on request be supplied free of charge to the parties to a marriage by the Registrar.

(ii) The Registrar may also supply free of charge to any priest or to such other persons as he may deem fit a reasonable number of blank forms provided that such priest or other person undertakes to render an account of the forms, when he requests for further supply of such forms.

8. The Registrar shall pass a receipt for each amount received by him in the following form, namely:—

"UNDER THE HINDU MARRIAGE ACT, 1955 (25 of 1955).

Received by him as follows:—

Rs.

Np.

for registration of marriage... ..

*For certified extracts from the register.....

Date195

.....
Registrar of Marriages.

9. All the fees received by the Registrar shall be credited to the Administration.

✓ *Here fill in the number of certified extracts.

FORM A.

(SEE RULE 4)

APPLICATION FOR REGISTRATION OF A MARRIAGE UNDER SECTION 8 OF THE HINDU MARRIAGE ACT, 1955 (25 OF 1955).

1. Date of marriage...
2. Place of marriage (with sufficient particulars to locate the place).....
3. Name and parentage of parties.

.....(Husband)

son of

.....(Wife)

Daughter of

Husband

Wife

Husband.

Wife

Husband.

Wife

4. Age and date of birth.....

5. Permanent dwelling place, if any.

6. Present dwelling place.

7. Relationship, if any of parties before marriage.

8. (a) Status of the bridegroom at the time of marriage

whether Unmarried/Widower/Divorced.

- (b) Status of the bride at the time of marriage

whether Unmarried/Widow/Divorced.

9. A Hindu marriage was solemnised between&.....on.....at.....
in accordance with our customary rites and ceremonies and we declare that we have been living
together as husband and wife ever since the date noted above.

We hereby declare that.....

- (i) neither of us had a spouse living at the time of the marriage,

- (ii) neither of us is an idiot or a lunatic,

- (iii) both of us had completed the age of eighteen years at the time
of the marriage.

....., the husband had completed the age of eighteen years and.....the wife had

(iv) we are not within the degree of prohibited relationship :

(Note :— Score out whichever is not applicable)

v) we have been residing within the jurisdiction of .. the Registrar at
for a period of not less than thirty days immediately preceding the date of the
application

10. *Signature of the father or guardian in marriage with whose consent the marriage was solemnized
11. (a) Full name of the officiating priest
- (b) His age
- (c) Usual place of residence
- (d) Address
- (e) Signature of the officiating priest, with date

We, (the husband and (the wife),
hereby verify that the particulars of our marriage given above are true to the best of
knowledge and belief.

Signed and verified this... ..day of..... 195 .

(1).....(Husband)
(2).....(Wife)

*To be filled in only in such cases where the bride is at the time of her marriage be 18 years of age.

Register of Marriages under the Hindu Marriage Act, 1955.

(See Rule 3)

[illegible]

By order of the Chief Commissioner,
R. N. SHINGHAL
Secretary, Tripura Administration.



Published in the
EXTRAORDINARY ISSUE OF TRIPURA GAZETTE.

Agartala, Saturday, March 23, 1991 A. D.
Chaitra 2, 1913 S. E.

Government of Tripura
Revenue Department

Dated, Agartala, the 5th March, 1991.

No.F. 7(3)-REV/85

NOTIFICATION

In exercise of the powers conferred by the Sub-section (1) and (4) of Section 8 of the Hindu Marriage Act, 1955 (25 of 1955) the State Government hereby makes the following Rules, namely :—

The Tripura Hindu Marriage Registration (Amendment) Rules, 1990.

1. (i) These Rules may be called the Tripura Hindu Marriage Registration (Amendment) Rules, 1990. Short title and commencement.
(ii) They extend to the whole of State of Tripura.
(iii) These Rules shall come into force with immediate effect.
2. (i) In clause (1) of Rules 4 of the Tripura Hindu Marriage Registration Rules, 1957 (herein-after called the Principal Rules) the last sentence beginning with the words "such application" and ending with the words "was solemnised" shall be substituted by the sentence, "such application shall be signed by the parties to the marriage".

- (ii) In clause (iii) of rules 4 of the Principal Rules, for the abbreviation and figure 'Rs. 2/-' the abbreviation and figure 'Rs. 100/-' shall be substituted.
- (iii) In clause (iv) of Rules 4 of the Principal Rules the abbreviation and figure 'Rs. 2/-' shall be substituted by the abbreviation and figure 'Rs. 100/-'.
3. In Rules 5 of the Principal Rules the abbreviation and figure 'Rs. 4/-' shall be substituted by the abbreviation and figure 'Rs. 100/-'.
4. In clause (i) of Rule 6 of the Principal Rules, the abbreviation and figure 'Rs 2/-' shall be substituted by the abbreviation and figure 'Rs. 100/-'.
5. The form 'A' appended to the Principal Rules shall be substituted by the following Form 'A'.

FORM—A
(See Rule 4)

APPLICATION FOR REGISTRATION OF A MARRIAGE UNDER
SECTION 8 OF THE HINDU MARRIAGE ACT, 1955 (25 OF 1955).

- | | |
|---|-------------------------|
| 1. Dated of marriage... .. | |
| 2. Place of marriage (with sufficient particulars to locate the place)... .. | |
| ... | (Husband) |
| 3. Name and parentage of parties | son of |
| | (Wife) |
| | _____ |
| | Daughter of |
| 4. Age and date of birth... .. | Husband |
| | Wife |
| 5. Permanent dwelling place if any | Husband..... |
| | Wife..... |
| 6. Present dwelling place. | Husband : Wife : 2 |
| 7. Relationship, if any, of parties before marriage. | |

8. (a) Status of the bridegroom at the time of marriage whether Unmarried/Widow/divorced.

(b) Status of the bride at the time of marriage whether Unmarried/Widow/divorced.

9. A Hindu marriage was solemnised betweenand... ..
on... .. at... .. in accordance with our customary
rites and ceremonies and we declare that we have been living together
as husband and wife ever since the date noted above.

We hereby declare that

(i) neither of us had a spouse living at the time of the marriage.

(ii) neither of us is an idiot or a lunatic.

(iii) the bridegroom has completed the age of 21 (twentyone years) and
the bride the age of 18 (eighteen years) at the time of the marriage :

iv) we are not within the degrees of prohibited relationship unless
the custom or usage governing each of them permits of a marriage
between the two ;

v) we are not sapindas of each other, unless the custom or usage
governing each of them permits of a marriage between the two ;

vi) we have been residing within the jurisdiction of
... ..the Registrar at... .. for a
period of not less than thirty days immediately preceding the date
of this application.

10. a) Full name of the officiating priest-----

b) His age-----

c) Usual place of residence-----

d) Address-----

e) Signature of the officiating priest, with date-----

VERIFICATION

No.....(the husband and.....the wife), do hereby verify that the particulars of our marriage given above are true to the best of our knowledge and belief.

Signed and verified this... ..day of199

(i).....(Husband)

(ii).....(Wife)



By order of the Governor,

R. K. Mathur
Secretary to the
Govt. of Tripura.

Published in the
EXTRAORDINARY ISSUE OF TRIPURA GAZETTE.



*Agartala, Saturday, March 23, 1991 A. D.
Chaitra 2, 1913 S. E.*

Government of Tripura
Revenue Department

No.F. 7(3)-REV/85

Dated, Agartala, the 5th March, 1991.

NOTIFICATION

In exercise of the powers conferred by the Sub-section (1) and (4) of Section 8 of the Hindu Marriage Act, 1955 (25 of 1955) the State Government hereby makes the following Rules, namely :—

The Tripura Hindu Marriage Registration (Amendment) Rules, 1990.

1. (i) These Rules may be called the Tripura Hindu Marriage Registration (Amendment) Rules, 1990. Short title and commencement.
(ii) They extend to the whole of State of Tripura.
(iii) These Rules shall come into force with immediate effect.
2. (i) In clause (1) of Rules 4 of the Tripura Hindu Marriage Registration Rules, 1957 (herein-after called the Principal Rules) the last sentence beginning with the words "such application" and ending with the words "was solemnised" shall be substituted by the sentence, "such application shall be signed by the parties to the marriage".

- (ii) In clause (iii) of rules 4 of the Principal Rules, for the abbreviation and figure 'Rs. 2/-' the abbreviation and figure 'Rs. 100/-' shall be substituted.
- (iii) In clause (iv) of Rules 4 of the Principal Rules the abbreviation and figure 'Rs. 2/-' shall be substituted by the abbreviation and figure 'Rs. 100/-'.
3. In Rules 5 of the Principal Rules the abbreviation and figure 'Rs. 4/-' shall be substituted by the abbreviation and figure 'Rs. 100/-'.
4. In clause (i) of Rule 6 of the Principal Rules, the abbreviation and figure 'Rs 2/-' shall be substituted by the abbreviation and figure 'Rs. 100/-'.
5. The form 'A' appended to the Principal Rules shall be substituted by the following Form 'A'.

FORM--A
(See Rule 4)

APPLICATION FOR REGISTRATION OF A MARRIAGE UNDER
SECTION 8 OF THE HINDU MARRIAGE. ACT. 1955 (25 OF 1955).

- | | |
|---|-----------------------|
| 1. Dated of marriage... .. | |
| 2. Place of marriage (with sufficient particulars to locate the place)... .. | |
| ... | (Husband) |
| 3. Name and parentage of parties | son of |
| | (Wife) |
| | ----- |
| | Daughter of |
| 4. Age and date of birth... .. | Husband..... |
| | Wife |
| 5. Permanent dwelling place if any | Husband..... |
| | Wife..... |
| 6. Present dwelling place. | Husband : Wife : |
| 7. Relationship, if any, of parties before marriage. | |

8. (a) Status of the bridegroom at the time of marriage whether Unmarried/Widow/divorced.

(b) Status of the bride at the time of marriage whether Unmarried/Widow/divorced.

9. A Hindu marriage was solemnised betweenand... ..
on... .. at... .. in accordance with our customary
rites and ceremonies and we declare that we have been living together
as husband and wife ever since the date noted above.

We hereby declare that

(i) neither of us had a spouse living at the time of the marriage.

(ii) neither of us is an idiot or a lunatic.

(iii) the bridegroom has completed the age of 21 (twentyone years) and
the bride the age of 18 (eighteen years) at the time of the marriage :

iv) we are not within the degrees of prohibited relationship unless
the custom or usage governing each of them permits of a marriage
between the two ;

v) we are not sapindas of each other, unless the custom or usage
governing each of them permits of a marriage between the two ;

vi) we have been residing within the jurisdiction of
... ..the Registrar at... .. for a
period of not less than thirty days immediately preceding the date
of this application.

10. a) Full name of the officiating priest————

b) His age————

c) Usual place of residence————...

d) Address————

e) Signature of the officiating priest, with date————

VERIFICATION

No.....(the husband and.....the wife), do hereby verify that the particulars of our marriage given above are true to the best of our knowledge and belief.

Signed and verified this... ..day of199

(i).....(Husband)

(ii).....(Wife)



By order of the Governor,

R. K. Mathur

Secretary to the
Govt. of Tripura.